

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application No. 101/2026

In the matter of:

Rakesh Saha

...Applicant

Versus

Gurugram Metropolitan Development Authority &amp; Ors. ...Respondents

Copy of order placing on record in compliance with Order dated 18<sup>th</sup> Feb,26

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Date 10.2.2026

Filed By

Place Gurgaon

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Through Counsel

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## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

## ORIGINAL APPLICATION NO. 101/2026

Rakesh Saha

...Applicant

Versus

Gurugram Metropolitan Development Authority &amp; Ors.

...Respondents

**FOR PLACING ON RECORD COPY OF ORDER DATED 29.05.2023 PASSED IN OA NO. 322/2023** (Filed in compliance with order dated 18.02.2026)

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application is pending before this Hon'ble Tribunal.
2. That vide order dated **18.02.2026**, this Hon'ble Tribunal was pleased to direct the Applicant to place on record a copy of the order dated **29.05.2023** passed in **OA No. 322/2023**.
3. That in compliance with the aforesaid direction, the Applicant is filing herewith a true copy of the order dated **29.05.2023** passed in OA No. 322/2023 as **Annexure-A**.
4. That the said order pertains to the same project and relates to constitution of Joint Committee and remedial directions regarding illegal operation of STP, which is directly relevant for adjudication of the present Original Application.

**PRAYER**

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- a) Take on record the enclosed copy of order dated 29.05.2023 passed in OA No. 322/2023; and
- b) Pass any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.

**AND FOR THIS ACT OF KINDNESS, THE APPLICANT SHALL EVER PRAY.**

Place: New Delhi

Date: 11<sup>th</sup> May 26

Applicant  
Through Counsel



Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 101/2026

Rakesh Saha

Applicant

Versus

Gurugram Metropolitan Development Authority &amp; Ors.

Respondent(s)

Date of hearing: 18.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Uma Singh, Adv.

**ORDER**

1. In this Original Application (OA), one of the residents of the Respondent No. 1-Global Heights, Sector 33, Sohna developed by the project proponent-Respondent No. 4 has raised a grievance against illegally operating STP without complying with the environmental norms. The plea of the applicant is that the STP does not have the valid CTO and it is not complying with the requisite norm as the test result of STP discharge reveal excess COD, BOD and fecal coliform levels. The Applicant alleges that the STP is discharging untreated sewage instead of the treating it and inspite of the complaint to the concerned Authorities no remedial action has been taken.

2. Learned counsel for the Applicant has pointed out that earlier OA No. 322/2023 was filed by one of the residents of that area which was disposed of by the Tribunal by order dated 29.05.2023 by constituting a joint Committee and directing the joint Committee to take appropriate remedial and punitive action. The Applicant alleges that no effective remedial and punitive action have bene taken till now except for some minor changes.

3. Issue notice to the Respondents.
4. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing. The Applicant is also directed to place on record a copy of the order dated 29.05.2023 passed in OA No. 322/2023 within one week.
5. List on 15.05.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 18, 2026  
Original Application No. 101/2026  
A

Item No. 10

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 322/2023

Ramkesh &amp; Others

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 29.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**Application is registered based on a complaint received by post/e-mail**

Applicant: Mr. Ramkesh, Applicant in person

**ORDER**

1. This Original Application has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 27.01.2023 sent by a large number of signatories including Sh. Ramkesh S/o Hawa Singh, House No. 506, Tower No. 17, Global Heights, Dhunela, Sector 33, Sohna, District Gurugram.

2. The grievance is there is Residence Welfare Association Global Heights, Dhunela, Sector 33, Sohna, District Gurugram which residential colony meant for poor people where in affordable Housing Projects were developed and most of the residents are from economic weaker section. A sewage treatment plant has been constructed thereat but neither managed properly and not working at all causing huge pollution in the area.

3. In our view the issue raised in the application, at the first instance, can be looked into by the local authorities and for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Gurugram who shall visit the site, collect relevant information, if find the complaint to be correct, would take appropriate remedial and preventive action with reference to current status of disposal of sewage and the assessment of compensation, if necessary on the defaulters within two months.

4. State PCB shall be the nodal agency for coordination and compliance of this order.

5. A copy of action taken report shall be filed by the said Committee before Registrar General of this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall, if finds necessary any further order, place the matter before the Bench.

6. With the above directions/observations, this application is disposed of.

7. A copy of this order be forwarded to State PCB and District Magistrate, Gurugram by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 29, 2023  
Original Application No. 322/2023  
HB